

National Company Law Tribunal

Allahabad Bench

C P NO. 46/2016.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

NAME OF THE COMPANY: *M/S DevLuxmi Foods India Pvt Ltd v/s Haryali Seeds Pvt Ltd.*
SECTION OF THE COMPANIES ACT/I & B CODE: *433 of the Companies Act of 1956.*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>N. C. Gupta</i>	<i>Adv.</i>	<i>M/S Haryali Seeds Pvt Ltd</i>	<i>[Signature]</i>
<u>2.</u>				

C.P. No. 46/2016

Shri N.C. Gupta for the petitioner. Shri Krishna Dev Vyas, C.G.S.C. In the present matter, a report of the ROC is submitted through ROC's letter dated 24.10.2017 received on 26.10.2017.

Hence, a copy thereof be provided to the petitioner counsel to file comments/objection, if any, on such report. Further the petitioner counsel is equally expected to provide an advance copy of the present company petition to the C.G.S.C. The case is now fixed for argument.

The matter be listed on 6th December, 2017.

Date: 10/11/2017

Typed by
Jyoti
(Stenographer)

[Signature]
H.P. Chaturvedi, Member(Judicial)